

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 10.07.2015OA No. 291/00392/2015

Mr. Amit Mathur, counsel for applicants.

The Original Application is filed seeking to quash the provisional seniority list marked as Annexure A/1 dated 06.08.2014 with a further direction to the official respondents to prepare the seniority list by following the principle of seniority i.e. placing the earlier promoted/joined employee above to the later promoted/joined employee in the services.

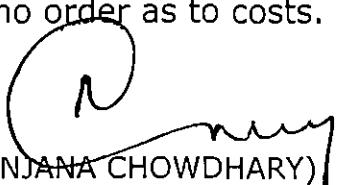
2. The grievances of the applicants are that while preparing the seniority list, the official respondents have placed those persons above to the applicants who were promoted later to the applicants. It is contended that the persons who were entered in the cadre later on cannot be assigned seniority above those who were already in the cadre prior to them and that the respondents cannot supersede those persons who were promoted to the post of UDC in April 2010. The applicants are also aggrieved by the action of the official respondents in adopting 80:20 ratio while preparing seniority list of U.D.C. It is also pointed out that ratio of 80:20 is only for promotion to the post of U.D.C. There is no provision of such ratio for the reason that on the next post of promotion i.e. the post of Assistant, there is no separate channel from the feeder cadre of U.D.C.

3. It is contended by the learned counsel for the applicants that representation Annexure A/4 has been submitted during the month of August 2014 but no action was taken in this regard and, therefore, in the month of May 2015, the applicants have submitted another representation Annexure A/5 and the same is pending consideration.

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4. In the facts and circumstances noticed above, we are not inclined to examine the merits of the contentions of the applicants at this stage. We dispose of the Original Application directing the respondent no. 3 i.e. the Additional Director General and HOD, Western Region, Geological Survey of India, Jaipur, to consider and pass appropriate orders on the Annexure A/4 & Annexure A/5 representations of the applicants within a period of two months from the date of receipt of a copy of this order. The applicants shall furnish a certified copy of this order along with a complete copy of paper book/OA to the respondent no. 3 within two weeks from today.

5. The Original Application is disposed of accordingly. There shall be no order as to costs.


(MRS. RANJANA CHOWDHARY)
ADMINISTRATIVE MEMBER


(JUSTICE HARUN-UL-RASHID)
JUDICIAL MEMBER

Kumawat